

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Misc Application No. ST/MISC/30073/2025

in

Service Tax Appeal No. 22928 of 2014

(Arising out of **Order-in-Original** No.HYD-EXCUS-003-COM-007-14-15 dated 05.05.2014
passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-III)

**Commissioner of Central Tax
Secunderabad - GST**

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APPELLANT

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

VERSUS

Chaitanya Enterprises

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RESPONDENT

H.No. 2-5-82/1, Beside E-seva Centre,
Nakkalagutta, Hanamkonda,
Telangan – 506 001.

APPEARANCE:

Shri B. Sangameshwar Rao, AR for the Appellant.
None for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30154/2025

Date of Hearing:01.05.2025
Date of Decision:01.05.2025

[ORDER PER: A.K. JYOTISHI]

The appellant has filed a Misc Petition for withdrawal of the appeal on account of low Revenue. They have submitted that the amount involved in this appeal is less than Rs. 60 lakhs and therefore, in terms of CBIC Instruction vide letter CBIC-160390/20/2024-JC-CBEC dated 06.08.2024, being below the monetary limit, the Department is withdrawing the said appeal.

2. Misc Petition filed by the Department is allowed and the appeal is disposed as withdrawn.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**